

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UN-STARRED QUESTION NO. 4291  
ANSWERED ON MONDAY, MARCH 27, 2023/CHAITRA 6, 1945(SAKA)**

**FINANCIAL STATEMENTS OF ADANI GROUP**

**QUESTION**

**4291. ADV. ADOOR PRAKASH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

- (a) whether the Ministry of Corporate Affairs has conducted any review on the financial statements and other regulatory submissions of Adani Group of Companies after the Hindenburg report;**
- (b) if so, the details thereof;**
- (c) whether any irregularities have been found in the review of financial statements; and**
- (d) if so, the details thereof and the action taken by the Government thereon ?**

**ANSWER**

**The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.**

**(Rao Inderjit Singh)**

**(a) to (d): The Hindenburg report is with regard to the listed companies of Adani group which fall under the purview of SEBI. Further, the Hon'ble Supreme Court is seized of the matter in Writ Petition (C) No. 162 of 2023 and has passed order dated 02.03.2023 constituting an Expert Committee to look into the matter and has directed, inter-alia, to all the agencies of Union Government including agencies connected with financial regulation, fiscal agencies and law enforcement agencies to co-operate with the Committee. The Committee has been ordered to furnish its report before the Hon'ble Court within two months. Hence, the matter is sub-judice before the Hon'ble Supreme Court.**

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